CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

Q.A.Nos.2411/96 & 0.A.No..2412/96

Wednesday this the 13th day of November, 1996.

CORAM

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HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN HON'BLE MR. S.P. BISUAS, ADMINISTRATIVE MEMBER

DA.2411/96

Shri Hari Ram, Casual Gangman under Permanent Way Inspector Jammu Tawi and Jagat Pal, Gangman, PWI Jammu Twi.

Sansari Lal Gangman, PUI, Jammu Tui

Bhagwan Prasad Gangman, PWI, Jammu Tawi.

Ashrafi Lal Gangman PWI, Jammu Taw**i.**

and

Raghunath Bhagat Gangman, PWI, Jammu Tawi.

.... Applicants

(By Advocate Mr. B.S.Mainee)

Vs.

- Union of India through the general Manager, Northern Railway Baroda House, New Delhi.
- The Divisional Railway Manager, Northern Railway, Allahabad.
- The Divisional Railway Manager, Northern Railway, Ferizpur.
- 4. The Permanent Way Inspector, Northern Railway, Jammu Tawi.

Respondents

O.A. 2412/96

- 1. Shri Tulsi Ram. S/o Shri Shiv Karan
- 2. Shri Brij Lal S/o Shri Taulan both working as Casual Gangman under Chief Permanent Way Inspector, Northern Railway, Jullundhur City.

(By Advocate Mr. B.S.Mainee)

contd....

Vs. Union of India through,

- The General Manager Northern Railway, Baroda House, New Delhi.
- The Divisional Railway Manager, Northern Railway, Ferizpur.
- The Divisional Railway Manager, Northern Railway, Allahabad.
- 4. The Chief Permanent Way Inspector, Northern Railway, Jullundur City. Respondents

The applications having been heard on 13.11.1996, the Tribunal on the same day delivered the following:

ORDER
CHETTUR SANKARAN NAIR(J), CHAIRMAN

Applicants, Gangmen on the strength of Allahabed Division now working in Bammu Taui and Jullundhur City seek a direction to transfer them back to Allahabad Division. They were transferred to Jammu Tawi and Jullundhur City (Ferozepur Division) by A-1 stating:

*Firozepur Division is facing great
difficulty in carrying out track renewal
work due to shortage of labour. Chief
Engineer has decided that 400 men may be
spared by your Division...*

Accordingly applicants and others were <u>spared</u>. We are told that under the relevant rules Gangmen are not liable to inter divisional transfer. Annaxure A-1 shows that it was a case of <u>sparing</u> Gangmen of one Division to meet a special contingency that arose in Ferezepur Division.

contd...

When there is no liability for inter divisional transfer such transfer should not be resorted to as a matter of course. We are told that applicants, Gangmen have no place to live in and no facilities to enjoy and that they are away from their homes for long. We are also told that several persons similarly situated have been repatriated. We direct respondent General Manager to examine the cases of applicants also and consider them for transfer back to Allahabad Division within two months from today.

- Applicants will produce a copy of this order 2. and copies of the Original Applications before General Manager, Northern Railway, who will acknowledge the same and thereafter applicants will lodge the acknowledgment in the Registry. The acknowledgment will form part of the record.
- With the aforesaid directions, we dispose 3. of the applications. No costs.

Dated the 13th November, 1996.

S.P. BISWAS ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J) CHAIRMAN.

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PRITAM SINGH Cent Ofter Central Administrates Tribunal Principal Le ch Faridkot House, New Leibi